

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 883 of 2020**

**IN THE MATTER OF:**

**Sri Gomathi Energy Pvt. Ltd.**

**...Appellant**

**Vs**

**L. K. Sivaramakrishnan**

**....Respondent**

**Present:**

**For Appellant: Mr. Raj Shekhar Rao, Ms. Divya Roy and Mr. Sanjeet Singh, Advocates.**

**For Respondent: Mr. Chitranshul Sinha, Mr. Anshuman Mohit Chaturvedi and Ms. Sonali, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**18.11.2020:** Affidavit on behalf of Appellant giving the Payment Plan has been filed. Same is taken on record. However, the learned counsel for the Respondent is not agreeable to the Payment Plan as according to him the schedule has already been delayed.

Confronted with this situation, learned counsel for the Appellant submitted that the Appellant is prepared to revise the Payment Plan and instead of payment suggested in terms of the Payment Plan through three instalments, it will be cleared in two instalments with the last instalment not going beyond 31<sup>st</sup> December, 2020. As a gesture of its sincerity to adhere to the revised terms as proposed, it is submitted that, Appellant is prepared to pay/transfer to the Respondent an amount of Rs.1.5 Crore by 26<sup>th</sup> November, 2020.

*Cont'd..../*

The matter is adjourned to **27<sup>th</sup> November, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*